

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 322 of 1999.

Thursday this the 18th day of March, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

R. Natraran,
Ex-Casual Labourer,
Southern Railway,
Palghat Division,
Residing near Railway Gate,
Noyyal P.O.,
Karur District, Tamil Nadu. .. Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.

1. Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Madras-3.
2. The Divisional Railway Manager, Southern Railway, Palghat Division, Palghat.
3. The Senior Divisional Personnel Officer, Southern Railway, Palghat Division, Palghat. .. Respondents

(By Advocate Shri Thomas Mathew Nellimootttil)

The application having been heard on 18th March, 1999,

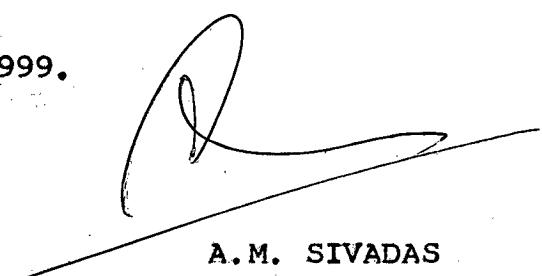
the Tribunal on the same day delivered the following:

O R D E R

The applicant seeks to direct the respondents to include the service rendered by him under the Permanent Way Inspector/Special Works/Southern Railway Tirupur also, as reflected in A-1 and to assign him the appropriate place in the Divisional List of Casual Labourers belonging to the Civil Engineering Department of Palghat Division and to consider him for re-engagement/absorption in preference to casual labourers borne in the list with less than 252 days of service and to grant the consequential benefits thereof.

2. When the Original Application was taken up, the learned counsel appearing for the applicant submitted that it is suffice to direct the 3rd respondent to consider and pass appropriate orders on A-2 representation within a reasonable time after considering the A-1.
3. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.
4. Accordingly, the 3rd respondent is directed to consider and dispose of A-2 representation within three months from the date of receipt of a copy of this order taking into consideration A-1.
5. The learned counsel appearing for the respondents undertakes to furnish to the respondents a copy of the order alongwith a copy of the O.A.
6. Original Application is disposed of as above.
No costs.

Dated the 18th March, 1999.


A.M. SIVADAS
JUDICIAL MEMBER

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Annexures referred to in the Order:

1. Annexure A1 : A true copy of applicant's service cardice showing the applicant's service.
2. Annexure A2 : A true copy of the representation dated nil submitted by the applicant to the third respondent.